

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : UPENDRA DUTT ANTHWAL & ANR V/S ACUITY INDIA RESORTS PVT LTD

SECTION : 241/244 OF COMPANIES ACT 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. ANIL KUMAR, PCS SH. NESAR AHMAD, PCS  
SH. RAGHAV DWIVEDI, ADV.

COUNSEL FOR RESPONDENT : SH. VIKAS DWIVEDI, SH. RAKESH KUMAR, ADVS.

CP NO. 47/ALD/2019

The matter was taken up today through Video Conferencing.

None present for the Petitioner.

Sh. Rakesh Kumar, Advocate for the Respondent through video conferenceing.

Learned counsel appearing for the Respondent states that the settlement agreement has reached between the parties but there are certain issues with regard to the execution of the same, thus the settlement has not been brought on record.

Accordingly, put up in the week commencing 27<sup>th</sup> August, 2021 before the Regular Court/Video Conferencing, by which time the counsel for the petitioner may file the settlement, if reaches between the parties.

Ld. Counsel for the Respondent shall inform the counsel for the Petitioner about the order passed today in writing within 48 hours.

Dated : 19.07.2021

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)